

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 102
CA(CAA)-128/ND/2020

IN THE MATTER OF:

M/s. Lurgi India International Services Pvt. Ltd.
And M/s. Air Liquid Global E and C Solutions Pvt. Ltd. ...APPLICANT

Section

Under Section 230-232

Order delivered on 07.01.2021
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant

:Mr. Pranav Vyas & Mr. Shashank
Aggarwal, Advocates.

For the Income Tax Department

:

For the RD/OL

:

ORDER

Heard the submissions made by the Learned Counsel for the Petitioners.
This is first motion application for amalgamation of two companies one
Transferor Company and another Transferee Company. Order in this matter is
reserved.

-sd-

(V.K. Subburaj)
Member (T)

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(P.S.N. Prasad)
Member (J)